DETAILED PUBLIC STATEMENT (DPS) IN TERMS OF REGULATION 15(2) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHARE HOLDERS OF

RAAJ MEDISAFE INDIA LIMITED

Registered Office: 106, Sector III, Industrial area, Pithampur, Dhar, Madhya Pradesh – 454774
(Tel No. 0734-2524071-73; **Fax No.** 0734-2526645, **E Mail:** raajmedisafe@gmail.com)

Open Offer for Acquisition of 13,10,400 Equity shares (including partly paid up shares) of face value of ₹ 10 each representing 26% of Issued and Subscribed Capital and 26.40 % of the Voting Capital of RAAJ MEDISAFE INDIA LIMITED (hereinafter referred to as the **"Target Company"** or **"RMIL"**) at a price of ₹ 1 (Rupee One) per fully paid up Equity share of ₹ 10 each and ₹ 0.50 (Fifty Paisa) per partly paid up Equity Share of ₹ 5 each ("Offer Price") payable in Cash of Target Company by SUSHEN REMEDIES PRIVATE LIMITED (hereinafter referred to as the **"Acquirer"**).

This Detailed Public Statement ("DPS") is being issued by **M/s. CORPORATE STRATEGIC ALLIANZ LIMITED,** the Manager to the Offer ("Manager"), on behalf of the Sushen Remedies Private Limited (Acquirer), in compliance with Regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ["SEBI (SAST) Regulations, 2011"]. Pursuant to the Public Announcement (PA) made with the Bombay Stock Exchange Limited, Madhya Pradesh Stock Exchange and subsequent filing with Securities and Exchange Board of India ("SEBI") and Target Company, in terms of Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011.

I. ACQUIRER, TARGET COMPANY AND OFFER

A. ACQUIRER- Sushen Remedies Private Limited

1. The Acquirer Company was originally incorporated as "Balaji Suppliers Private Limited" on August 16, 1988 by Registrar of Companies, West Bengal. The registered office of the company was changed from the state of West Bengal to Madhya Pradesh vide order dated October 16, 2006 of Company Law Board. The name of the Company was changed to "Sushen Remedies Private Limited" on January 14, 2011. The CIN of the Company is U24232MP1988PTC019205. At present, the registered office of the Company is situated at 45, Durga Plaza, Dewas Road, Ujjain, Madhya Pradesh – 456010 (Tel No. 0734-2520393; Email: sushenremedies@gmail.com). Sushen Remedies is in the business of pharmaceuticals.
2. The Acquirer does not belong to any group.
3. The Share holding Pattern of "Sushen Remedies Private Limited as on the date of filing of this Detailed Public Statement :

Sr. No.	Shareholders Category	No. Of Shares Held	% of Shareholding
A.	**Promoter & Promoter Group**		
1	Mr. Anand Bangur	57,000	19.35
	Anand Bangur (HUF)	200	0.07
	Mrs. Mangla Bangur	1,01,500	34.45
	Mrs. Saroj Bangur	59,875	20.32
	Sub Total	**2,18,575**	**74.19**
	FII/Mutual-Funds/FIs/Banks	Nil	Nil
B	**Public**		
	Mr. Promod Solanki	36,050	12.23
	Mr. Rajendra Singh Atal	40,000	13.58
	Sub Total	**76,050**	**25.81**
	Total No. of Shares	**294625**	**100.00**

4. There is no person acting in concert ("PAC") within the meaning of Regulation 2(1)(q)(1) of the Regulations in relation to this Offer with the Acquirer.
5. The Shares of Sushen Remedies Private Limited are not listed on any stock exchange.
6. The Promoters and Directors of Acquirer Company are Mr. Anand Bangur, Mr. Vishnu Jajoo and Mrs. Mangla Bangur.
7. The Acquirer alongwith their promoters / directors do not have any interest and relationship with the Target Company. Also, the directors of the Acquirer do not hold any equity shares in the Target Company.
8. The Acquirer has not been prohibited by SEBI from dealing in securities in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended (the "SEBI Act"), or under any of the regulations made under the SEBI Act.
9. Presently, Acquirer holds 7,08,300 Equity shares of the face value of ₹ 10 each, being 14.05% of the Issued and Subscribed capital and 14.27% of Voting capital of the Target Company. The Acquirer has entered into a Share Purchase Agreement with the Promoters' Group of the Target Company on March 28, 2013 to acquire 15,31,480 (Fifteen Lacs Thirty One Thousand Four Hundred And Eighty) fully paid up equity shares representing 30.85 % of Voting rights and the management control of the Target Company. Apart from this, the Acquirer along with their promoters /directors do not have any other interest and relationship with the Target Company. Also, the directors of the Acquirer do not hold any equity shares in the Target Company.
10. The brief financial of the Acquirer as follows: **(₹ In Lacs)**

Particulars	Financial Year Ended March 31, 2010 (Audited)	Financial Year Ended March 31, 2011 (Audited)	Financial Year Ended March 31, 2012 (Audited)	Period Ended January 31, 2013 (Audited)
Total revenue	0.28	0.00	0.00	0.00
Net income	0.02	(0.12)	(0.28)	(0.10)
EPS Per Share	0.00	(0.40)	(0.10)	(0.03)
Net worth / Shareholder' Funds	29.99	29.87	29.59	29.49

(**Source:** Annual Report FY 2010, FY 2011, FY 2012 and Audit Report for the Period ended January 31, 2013 and as certified by Mr. Abhizer Pithewan, partner of Nitin Vasant Garud & Co. (Firm Registration No. 014133C and Membership No. 400753), Chartered Accountants having office at 101-102, Lalvani Tower, Shaheed Park, Freeganj, UJJAIN – 456010 [M.P.], Tel: 0734-2556620, Fax: 0734-4057511, E-Mail Id-abizerp@yahoo.com.

B. INFORMATION ABOUT THE SELLERS

1. Details of Sellers

Name	Address	Nature of entity	Details of Equity Shares/Voting Rights held by the Selling Shareholders prior to the SPA (Underlying Transaction)		
			No. of Shares	% of Total Issued & Subscribed Capital	% of Total Voting Capital
Dhandia Gems Private Limited	3958, K.G.B Ka Rasta, Johari Bazar, Jaipur-302003	Private Limited	13,77,580	27.33	27.75
Mrs. Neera Sharma	5/13, R.S. Bhandari Marg, Indore	Individual	1,53,900	3.06	3.10

Note: All the above Sellers belong to Promoter and Promoter group of the Target Company. After the underlying transaction in terms of the SPA, their holding in the Target Company would become zero.

2. None of the Sellers have been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act, 1992 ("SEBI Act") as amended or under any other regulation made under the SEBI Act.

C. BACKGROUND OF THE TARGET COMPANY- RAAJ MEDISAFE INDIA LIMITED

1. The Target Company was originally incorporated as "Manoj surgical Industries Private Limited" on September 12, 1985 by the Registrar of Companies, Madhya Pradesh, Gwalior. The Company was converted into public limited company on June 4, 1992 and consequently the name of the company was changed to "Manoj Surgical Industries Limited". Subsequently, the name of the Company was changed to "Raaj Medisafe India Ltd" on September 1, 2008. The CIN of the company is L33112MP1985PLC003039. In the F.Y 1994-95 the Target Company came up with the Initial Public offer of 39,87,030 Equity Share of Rs. 10 each.
2. The registered office of the Company is situated at 106, sector III, industrial area, Pithampur, Dhar, Madhya Pradesh – 454774 (Tel No. 0734-2524071-73; Fax No. 0734-2526645, E Mail: raajmedisafe@gmail.com).
3. At present target Company is listed at Bombay Stock Exchange Limited and Madhya Pradesh Stock Exchange Limited.
4. The Equity Shares of the Target Company are listed on BSE Limited ("BSE") and Madhya Pradesh Stock Exchange Limited ("MPSE") under Scrip code: 524502 and Scrip ID: RAAJMEDI at BSE Limited ("BSE"). Target Company had made an application on March 10, 2005 for delisting of its securities from Madhya Pradesh Stock Exchange ("MPSE"). The trading in equity shares of the Target Company was suspended by BSE w.e.f November 22, 1999 due to penal reasons with respect to non compliances of the listing agreement. Further, the suspension was revoked by BSE. The Target Company has received in principle approval for revocation of suspension of Equity Shares from BSE vide letter dated June 15, 2012 subject to fulfillment of conditions as set out in said letter.
5. The authorized share capital of the target Company is ₹ 6,00,00,000 (Rupees Six Crores) divided into 60,00,000 (Sixty Lacs) Equity Shares of ₹ 10 (Rupees Ten) each. The issued and subscribed share capital of the Target Company is ₹ 5,04,00,000 (Rupees Five Crore Four Lacs Only) divided into 50,40,000 equity shares of the face value of ₹ 10 each. There are 76,100 partly paid-up equity shares with ₹ 3,80,500 towards capital being allotment money in arrears. The partly paid-up equity shares do not carry any voting rights in the Target Company. The equity share capital structure of the Target Company is as follows:

Particulars	No. of Shares	Voting Rights	% of Shares/ %of Voting Rights
Fully Paid up Equity Shares of ₹ 10 each	49,63,900	49,63,900	98.49 / 100
Partly Paid up Equity Shares of ₹ 10 each on which ₹ 5 paid up	76,100	Nil	1.51 /Nil
Total Issued and Paid up Equity Shares	**50,40,000**	**49,63,900**	**100 /100**

6. The brief financial information of the Target Company is as follows: **(₹ in lacs except EPS)**

Particulars	Financial Year Ended March 31, 2010 (Audited)	Financial Year Ended March 31, 2011 (Audited)	Financial Year Ended March 31, 2012 (Audited)	Half Year Ended September 30, 2012 (Certfied)
Total revenue	104.98	3.69	4.43	0.00
Net income	(69.94)	(44.43)	(190.59)	(28.93)
EPS	(1.39)	(0.88)	(3.78)	(0.57)
Net worth / Shareholder' Funds	175.22	130.79	(59.56)	(88.49)

Source: Audited Financial Statement for the year ended March 31, 2010, 2011, 2012 and half year ended September 30, 2012 duly certified by Statutory Auditors, Mr. Abhizer Pithewan, partner of Nitin Vasant Garud & Co. (Firm Registration No. 014133C and Membership No. 400753), Chartered Accountants having office at 101-102, Lalvani Tower, Shaheed Park, Freeganj, UJJAIN – 456010 [M.P.], Tel: 0734-2556620, Fax: 0734-4057511, E-Mail Id-abizerp@yahoo.com.

D. Details of the Offer:

1. This offer is for acquiring upto 13,10,400 (Thirteen Lacs Ten Thousand four Hundred) (including partly paid up shares) equity shares of the face value of ₹ 10 each, being 26% of the Issued and subscribed capital and 26.40 % of voting capital of the Target Company at the price of Rupee 1 (Rupee One Only) per fully paid up Equity Shares and Rupee 0.50 (Fifty Paise) per partly paid up shares payable in cash, in accordance with the provisions of the SEBI (SAST) Regulations, 2011 and subject to the terms and conditions set out in this Detailed Public Statement and Letter of Offer that will be circulated to the shareholders in accordance with the provision of the SEBI (SAST) Regulations ("Letter of Offer").
2. The Offer is being made to all the equity shareholders of the Target Company (i.e. shareholders other than the Acquirer and the Sellers). The Acquirer will acquire all the equity shares of the Target Company that are validly tendered as per terms of the Offer and up to a maximum of the Offer Size.
3. The Offer Price will be paid in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4. As on date of this DPS, to the best of the knowledge of the Acquirer, there are no statutory approvals is required to implement this Offer. However, in case of any regulatory or statutory or other approval being required, the Offer shall be subject to all such approvals and the Acquirer shall make the necessary applications for such approvals.
5. The Offer is not a conditional Offer and is not subject to any minimum level of acceptance.
6. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
7. The Equity Shares of the Target Company will be acquired by the Acquirer free from all liens, charges and encumbrances together with all rights attached thereto, including the right to all dividends, bonus and rights offer declared hereafter.
8. There are no conditions stipulated in the agreement, the meeting of which would be outside the reasonable control of the Acquirer, between the Sellers and the Acquirer, and in view of which the offer can be withdrawn only under regulation 23(1)(d) of the SEBI (SAST) Regulations.

E. The Acquirer do not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business of the Target Company. The Target Company's future policy for disposal of its assets, if any, for two years from completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through special resolution by way of postal ballot in terms of Regulation 25(2) of SEBI (SAST) Regulations and the notice for such postal ballot shall inter-alia contain reasons as to why such alienation is required.

F. The Offer (assuming full acceptances) will not result in the public shareholding to fall below 25% of its outstanding equity share capital of the Target Company in terms of Clause 40A of the Listing Agreement read with Rule 19A(1) of the Securities Contracts (Regulations) Rules, 1957. Hence, the provisions of Regulation 7(4) of the Regulations are not applicable.

II. BACKGROUND TO THE OFFER

1. This Offer is a mandatory offer, being made by the Acquirer to the Equity Shareholders of the Target Company, in compliance with Regulations 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011 for acquisition of 13,10,400 (Thirteen Lacs Ten Thousand and Four Hundered) Equity Shares (including partly paid up shares) **(Offer Size)** of ₹ 10 each at a price of ₹ 1 each (Offer Price) for each fully paid up equity shares and ₹ 0.50 (Fifty paise) each for partly paid up equity shares of ₹ 5 each aggregating to ₹ 13,10,400 (Rupees Thirteen Lacs Ten Thousand and Four Hundred Only) payable in cash.
2. As on the date of this Detail Public Announcement, except the share proposed to be acquired in terms of the SPA the Acquirer holds 7,08,300 Equity Shares constituting 14.05% of the Issued and Subscribed captial and 14.27% of voting capital of the Target Company.The Acquirer has entered into a Share Purchase Agreement **("SPA")** dated March 28, 2013 with M/s Dhandia Gems Private Limited and Mrs. Neera Sharma, Promoters of the Target Company **("Sellers")** for the acquisition of 13,77,580 (Thirteen Lacs Seventy Seven Thousand five hundred and eighty only) and 1,53,900 (One Lac Fifty three Thousand Nine Hundred only) respectively, fully paid up equity shares **("Sale Shares")** of face value of ₹ 10 (Rupees Ten Only) each representing 27.33% and 3.06% respectively of the paid up capital of the Target Company at a negotiated price of ₹ 1 per Equity Share aggregating to ₹ 15,31,480 (Rupees Fifteen Lacs thirty One Thousand four hundred and eighty Only) to be paid in cash. By the said proposed acquisition pursuant to SPA the Acquirer will hold 22,39,780 Equity Shares constituting 44.44% of the paid up equity share capital of the Target Company.
3. The acquisition of the Sale Shares will result in change in control of the Target Company.
4. The Acquirer shall purchase from the Seller and the Seller shall sell to the Acquirer, as legal and beneficial owners, the Sale Shares free from all encumbrances and together with all rights, title, interest and benefits appertaining thereto, for the Purchase Consideration to the Seller by the Acquirer.
5. The Acquirer shall be entitled to appoint their representatives on the Board of Directors of the Target Company after expiry of 15 working days from the date of Detailed Public Statement on deposit of 100% of the consideration payable in the Open Offer, assuming full acceptance, in cash in the Escrow Account in terms of Proviso to regulation 24(1) read with regulation 17 of the SEBI Takeover Regulations.
6. The Acquirer shall after the expiry of 21 working days from the date of Detailed Public Statement be entitled to, act upon the agreement and may complete the acquisition of shares or voting rights in, or control over the Target Company as contemplated under regulation 22(2) of the SEBI Takeover Regulations on deposit of 100% of the consideration payable in the Open Offer, assuming full acceptance, in cash, in the Escrow Account.
7. The prime objective of the Acquirer behind the Acquisition is to have substantial holding of shares and voting rights accompanied with the change of control and management of the Target Company in accordance with Regulations of SEBI (SAST) Regulations, 2011 as the holding of Acquirer assuming full acceptances in the offer and acquisition of Sale shares in accordance with SPA would be 71.52% of the Voting Share Capital and 70.44% of Issued and Subscribed Capital of the Target Company. The Acquirer intends to set up manufacturing facility for pharma products, the product of the Target Company i.e. Raaj Medisafe India Limited. Further, Acquirer being in process of entering into the same line of business of pharmaceuticals, the Acquirer has planned to acquire the control over the Target Company so as to have ready platform for pursuing its main object. Hence due to said take over it enables Raaj Medisafe to get back into operation.

III. Share holding and acquisition details

The current and proposed shareholding of the Acquirer in the Target Company and the details of their acquisition are as follows:

Particulars	No. of Equity Shares	% of total Issued and Subscribed Capital	% of Voting Capital
Shareholding before PA date	7,08,300	14.05	14.27
Shares acquired on the PA date through SPA	15,31,480	30.39	30.85
Shares acquired between the PA date and the DPS date.	Nil	Nil	Nil
Shares proposed to be acquired in open offer (assuming full acceptances)	13,10,400	26.00	26.40
Post Offer shareholding (*) (On Diluted basis, as on 10th working day after closing of tendering period).	35,50,180	70.44	71.52

*Directors of the Acquirer do not hold any equity shares in the Target Company

IV. Offer Price

1. The Equity Shares of the Target Company are listed on BSE Limited ("BSE") and Madhya Pradesh Stock Exchange Limited ("MPSE") under Scrip code: 524502 and Scrip ID: RAAJMEDI at BSE Limited ("BSE").
2. The trading in equity shares of the Target Company was suspended by BSE w.e.f November, 22, 1999 due to penal reasons with respect to non compliances of the listing agreement. Further, the suspension was revoked by BSE. The Target Company has received in principle approval for revocation of suspension in Equity Shares from BSE vide letter dated June 15, 2012 subject to fulfillment of conditions as set out in said letter.
3. There has been no trading in the shares of Target Company as the company has been suspended from trading w.e.f November 22, 1999 as per the data maintained on the website of the BSE i.e. www.bseindia.com during twelve calendar months preceding the month in which this PA is made.
4. The Equity Shares of Target Company not frequently traded shares within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations.
5. The Offer price of ₹ 1.00 (Rupee One only) per fully paid equity share of ₹ 10 and ₹ 0.50 (Fifty paise) per partly paid up equity share of ₹ 5 each is justified in terms of regulation 8(2) of SEBI (SAST) Regulations in view of the following:

Sr. No	Particulars	Amount (In ₹)	
A	Negotiated price as per SPA	₹ 1	
B	The volume-weighted average price paid or payable for acquisition by the Acquirer during 52 weeks immediately preceding the date of PA	NA	
C	Highest price paid or payable for acquisitions by the Acquirer during 26 weeks immediately preceding the date of PA	₹ 1	
D	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	NA	
E	Other financial Parameters	For Six months ended at September 30, 2012	For year ended March 31 2012
	I PAT	(28.93)	(190.59)
	II Net Worth	(88.49)	(59.56)
	I Return on Net Worth (%)	(32.69)	(320.00)
	ii Book value per share (₹)	(1.76)	(1.18)
	iii Earnings per Share (₹)	(0.57)	(3.78)

Mr. Abhizer Pithewan, partner of Nitin Vasant Garud & Co. (Firm Registration No. 014133C and Membership No. 400753), Chartered Accountants having office at 101-102, Lalvani Tower, Shaheed Park, Freeganj, UJJAIN – 456010 [M.P.], Tel: 0734-2556620, Fax: 0734-4057511, E-Mail Id-abizerp@yahoo.com has certified vide certificate dated March 28, 2013 has certified vide certificate dated March 28, 2013 that the offer price of ₹ 1 (Rupee One only) and Paisa 0.50 per fully paid up equity share of ₹10 each and partly paid up share on which ₹ 5 paid respectively each justified in terms of regulation 8(2) of SEBI (SAST) Regulations.

6. There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.
7. As on date there is no revision in Offer price or Offer size. In case of any revision in the open offer price or open offer size, the Acquirer shall comply with regulation 18 of SEBI (SAST) Regulations, 2011 and all the provisions of SEBI (SAST) Regulations, 2011 which are required to be fulfilled for the said revision in the Offer price or Offer size.
8. If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to shareholders.

V FINANCIAL ARRANGEMENTS

1 The total funds required for implementation of the Offer (assuming full acceptance), i.e., for the acquisition of 13,10,400 Equity Shares at a price of ₹ 1.00 (Rupee One only) per fully paid up equity share and ₹ 0.50 (Fifty Paise) per share for partly paid up share each is ₹ 13,10,400 Rupees Thirteen Lac Ten Thousand Four Hundred only) ("Maximum Consideration").

2 The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of its own sources/ networth and no borrowings from any Bank and/ or Financial Institutions are envisaged. Mr. Abhizer Pithewan, partner of Nitin Vasant Garud & Co. (Firm Registration No. 014133C and Membership No. 400753), Chartered Accountants having office at 101-102, Lalvani Tower, Shaheed Park, Freeganj, UJJAIN – 456010 [M.P.], Tel: 0734-2556620, Fax: 0734-4057511, E-Mail Id-abizerp@yahoo.com has certified vide certificate dated March 28, 2013 that sufficient resources are available with the Acquirer for fulfilling the obligations under this Offer in full.

3 In accordance with regulation 17 of the SEBI (SAST) Regulations, the Acquirer has opened a "Cash Escrow Account" in the name and style as "RMIL-Escrow Account" bearing accounting no. 0375103000006682 with IDBI Bank Limited, at C.G. Road Branch, Ahmedabad, ('Escrow Bank') and made a cash deposit of amount of ₹ 26,25,000 (Rupees Twenty Six Lacs Twenty Five Thousand only) ("Cash Deposit"). The cash deposit is more than 100% of the maximum consideration payable under the offer.

4 The acquirer duly empowers Corporate Strategic Allianz Limited, Manager to the Offer to operate the above mentioned Escrow account and has been duly empowered to operate and realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

5 Mr. Abhizer Pithewan, partner of Nitin Vasant Garud & Co. (Firm Registration No. 014133C and Membership No. 400753), Chartered Accountants having office at 101-102, Lalvani Tower, Shaheed Park, Freeganj, UJJAIN – 456010 [M.P.], Tel: 0734-2556620, Fax: 0734-4057511, E-Mail Id-abizerp@yahoo.com has certified that the total Net worth of Acquirer as on March 28, 2013 is ₹ 29.49 Lakhs and the Acquirer have sufficient means to fulfill the obligations under this open offer.

6 Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI STATUTORY AND OTHER APPROVALS

1 As on date of this DPS, to the best of the knowledge of the Acquirer, there are no statutory approvals is required to implement this Offer. However, in case of any regulatory or statutory or other approval being required, the Offer shall be subject to all such approvals and the Acquirer shall make the necessary applications for such approvals.

2 The Acquirer, in terms of Regulation 23(1)(a) of the Regulations, will have a right not to proceed with the Offer in case of any regulatory or statutory or other approval being required are refused. In the event of withdrawal, a public announcement will be made within two working days of such withdrawal, in the same newspapers in which this DPS has appeared.

3 In case of delay in receipt of the statutory approvals, if any required , SEBI has the power to grant extension of time to the Acquirer for payment of consideration to the shareholders of the Target Company whose equity shares have been accepted in the Offer, subject to the Acquirer agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 18(11) of the Regulations.

VII TENTATIVE SCHEDULE OF ACTIVITY

The Schedule of activities under this Offer is as follows:

Activity	Date	Day
Public Announcement (PA)	March 28, 2013	Tuesday
Detailed Public Statement (DPS)	April 5, 2013	Friday
Last date for a competing Offer	May 21, 2013	Tuesday
Identified Date*	May 13, 2013	Monday
Letter of Offer to be dispatched to shareholders	May 20, 2013	Monday
Last date for revising the Offer price/ number of shares	May 22, 2013	Wednesday
Last Date by which Board of TC shall give its recommendation	May 23, 2013	Thursday
Date of publication of Offer Opening Public Announcement	May 24, 2013	Friday
Date of commencement of Tendering Period (Offer Opening Date)	May 27,2013	Monday
Date of closure of Tendering Period (Offer Closing Date)	June 7, 2013	Friday
Date by which all the requirements including payment of consideration would be Completed	June 21, 2013	Friday

*The Identified Date is only for the purpose of determining the Equity shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that all the Equity Shareholders of Target Company (registered or unregistered), except the Acquirer and the parties to the Share Purchase Agreement including persons deemed to be acting in concert with such parties, are eligible to participate in this Offer at any time prior to the closure of this Offer.

VIII PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECIEPT OF LOF

1 All public shareholders holding the Equity Shares, (other than the parties to the SPA) whether in dematerialized or physical form, registered or unregistered, are entitled to participate in this Offer, any time during the tendering period of this Offer.

2 The shareholders who wish to accept the offer and tender their shares pursuant to this Offer will be required to send their share certificate(s), transfer deeds, duly filled Form of Acceptance cum-Acknowledgement and such other documents to the **ANKIT CONSULTANCY PVT. LTD.** Registrar to the offer

3 In case of non-receipt of this Letter of Offer, the eligible persons may send their acceptance to this Offer to the Registrar to the Offer, on a plain paper stating the name, address, number of Equity Shares held, number of Equity Shares offered, distinctive numbers, folio number, together with the documents as mentioned above so as to reach the Registrar to the Offer on or before 5:00 pm on June 7, 2013, i.e. Closure of the Tendering Period, or in case of beneficial owners, send the application in writing to the Registrar to the Offer, on a plain paper stating the name, address, number of Equity Shares held, number of Equity Shares tendered, DP name, DP ID, beneficiary account number and a photocopy of the delivery instruction in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the DP, in favor of the Depository Escrow Account, so as to reach the Registrar to the Offer, on or before 5:00 pm on June 7, 2013, i.e. Closure of the Tendering Period. In case of physical Equity Shares, original Equity Share certificate(s) and valid transfer deed(s), duly completed and signed, will also have to be submitted. The Shareholders who have lodged their Equity Shares for transfer with the Target Company must also send the acknowledgement received, if any, from the Target Company towards such lodging of the Equity Shares. Shareholders of the Target Company who have sent their shares for dematerialization need to ensure that the process of getting shares dematerialized is completed well in time so that the credit in the Escrow Account should be received on or before the closure of the Offer, else the application would be rejected.

4 In case of equity shares held in the physical form, Form of Acceptance cum Acknowledgement duly completed & signed in accordance with the instructions contained therein, by all shareholders whose names appear in the share certificate(s), Original share Certificates, Valid share transfer Form(s) duly signed as transferors by all registered shareholders (in case of joint holdings) in the same order and as per specimen signatures registered with the Target Company and duly witnessed at the appropriate place, Self attested copy of PAN Card

5 In case of Unregistered owners should enclose, a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers and Folio Number, original share Certificate(s), original Broker contract note, valid share transfer form(s) as received from the market. The details of the buyer should be left blank failing which; the same will be invalid under the Offer. Unregistered shareholders should not sign the transfer deed, self attested copy of PAN Card. All other requirements for valid transfer will be preconditioned for acceptance. No indemnity is required from unregistered shareholders.

6 In case of equity shares held in Demat form, **Beneficial Owners should enclose:**

- **Form of Acceptance-cum-Acknowledgement** duly completed and signed in accordance with the instructions contained therein, by all the beneficial owners whose names appear in the beneficiary account, as per the records of the respective depository
- **Photocopy of the delivery instruction in** "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by DP in favour of the special depository account.
- For each Delivery Instruction, the beneficial owner should submit separate Form of Acceptance
- A special depository account has been opened, details thereof are as under:

Name of Escrow Account	RMIL ESCROW ACCOUNT
Depository Name	National Securities Depository Limited ("NSDL")
Depository Participant (DP) Name	Stock Holding Corporation of India Limited
DP ID Number	IN301330
Beneficiary Account Number/Client ID	21307762
ISIN	INE548H01015
Mode	Off- Market

Shareholders having their beneficiary account with Central Depository Services (India) Limited (CDSL) have to use Inter depository delivery instruction slip for the purpose of crediting their shares in favour of the Special Depository Account with NSDL.

7 A copy of the Letter of Offer (including Form of Acceptance-cum-Acknowledgment) is expected to be available on SEBI's website (http://www.sebi.gov.in) during the period the Offer is open and may also be downloaded from the site.

IX DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER ("LOF").

X OTHER INFORMATION

1 For the purpose of disclosures in this DPS relating to the Target Company and the Sellers, the Acquirer has relied on the information provided by the Target Company and/or the Sellers and have not independently verified the accuracy of details of the Target Company and/or the Sellers. Subject to the aforesaid, Acquirer and its Directors accept the responsibility for the information contained in the Public Announcement and the Detailed Public Statement and also for the obligations of the Acquirer laid down in the "SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011" and subsequent amendments made thereof.

2 Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer has appointed **CORPORATE STRATEGIC ALLIANZ LIMITED** as **"Manger to the Offer".**

3 Acquirer has appointed **ANKIT CONSULTANCY PRIVATE LIMITED as "Registrar to Offer" having** their collection centre at 60, Electronic Complex, Pardeshipura, Indore (M.P.) 452010 Tel.:0731-3198601-602, 2551745-46 Fax: 0731-4065798 Email Id: ankit_4321@yahoo.com Website: www.ankitonline.com, Contact Person: Mr. Akhilesh Gautam.

4 This DPS and the PA would also be available on the SEBI's website at www.sebi.gov.in.

Issued by Manager to the Offer

CORPORATE STRATEGIC ALLIANZ LIMITED

402, Samedh Complex, Near Associated Petrol Pump, C.G. Road, Ahmedabad – 380 006, Gujarat- India.
Tel No: + 91-079- 2642 4138 / 2656 2165 **Tele Fax No :** + 91-079- 4002 4670
SEBI REGN NO: INM 000011260
Email Id: srpl@csapl.com **Website:** www.csapl.com **Contact Person:** Mr. Nevil R. Savjani

'Sobhagya'

On Behalf of Sushen Remedies Private Limited ("Acquirer")
Place: Ahmedabad
Date: April 5, 2013